

- (a) the action taken for the upgradation of the Umroi airport near Shillong;
- (b) whether the Government has any plan to operate air services from Shillong to Kolkata or other airports; and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Airports Authority of India (AAI) have undertaken upgradation of the Umroi airport near Shillong for A-321 type of aircraft operations. A new Terminal building is under construction. Expansion of runways and other facilities will be taken up subject to availability of land from the State Government.

(b) and (c) Domestic airlines Operators are free to operate anywhere in India including from the Umroi airport depending upon their commercial viability, traffic potential and available infrastructure at airports but subject to compliance of the route dispersal guidelines issued by the Government.

Complaints against airport operator in Delhi

2584. SHRI D. RAJA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Directorate General of Civil Aviation (DGCA) has received complaints that airport operator in Delhi is creating a deliberate delay by making planes take off from far end of airport rather than use runways near the departure;
- (b) if so, the details thereof;
- (c) whether Government proposes to review the design of airport having runways in distant parts;
- (d) whether DGCA is aware of such lax operational tendencies at Delhi airport; and
- (e) the steps proposed to examine and enquire into this faulty design and endless problems of delay and ensure that land is first used for runways and then for commercial real estate ambitions?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir.

(b) Does not arise.

(c) to (e) Delhi International Airport Limited (DIAL) has prepared master plan for development of Indira Gandhi International Airport (IGIA) as per the Operation, Maintenance and Development Agreement (OMDA), which is approved by the Ministry. There has been no complaint regarding lax operational tendencies of Delhi Airport.

Emergency landing at Nagpur

2585. PROF. P. J. KURIEN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether a Cochin to Delhi flight had to have an emergency landing at Nagpur on 3 July, 2009;
- (b) if so, the reasons therefor;
- (c) whether it is a fact that the aircraft was old and the overhauling of the engine was not done regularly as per the stipulated time;
- (d) if so, the details thereof;
- (e) whether any enquiry has been ordered in this regard; and
- (f) if so, the details thereof, alongwith findings and actions taken by Government?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. An Air India Airbus 321 aircraft VT - PPE operating from Cochin to Delhi on 03.07.2009 was involved in an in - flight engine shut down incident. The aircraft was diverted to Nagpur and safely landed there.

- (c) No, Sir. Aircraft is new.
- (d) Does not arise.
- (e) and (f) Preliminary inquiry has revealed that the engine of the aircraft got stalled during flight. Further investigation is on.

Upgradation of Indian airports

2586. SHRI B.S. GNANADESIKAN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Indian airports failed to meet global aviation standards set by International Civil Aviation Organization (ICAO) causing Indian airports being downgraded by Federal Aviation Administration;
- (b) if so, what are the actions taken by Government to upgrade our airports with international security and safety standards; and
- (c) if so, the details thereof and time-frame within which such upgradation activities will be completed?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir.

- (b) and (c) Do not arise.

User charges paid by private airlines

2587. SHRI SHYAMAL CHAKRABORTY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether private airline companies are providing user charges to the airport authority on a regular basis;
- (b) if not, what is the amount due of each company; and
- (c) what is the mechanism of collecting the user charges?